

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1658
ANSWERED ON THURSDAY, THE 7TH MARCH, 2013
[PHALGUNA 16, 1934 (SAKA)]**

STATE LEVEL OFFICERS

QUESTION

1658. SHRI DILIP SINGH JUDEV:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether the Government has received any requests/memorandum for the establishment of the office of Registrar of companies at Raipur having jurisdiction over the State of Chhattisgarh after bifurcating the present office at Gwalior; and

(b) if so, the details thereof and the action taken thereon?

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

(a) and (b) : Yes, Madam. A decision has been taken to establish an office of Registrar of Companies- cum- Official Liquidator, Chhattisgarh at Bilaspur. The Ministry has already taken steps to establish this office in Bilaspur, for which a lease agreement is expected to be signed soon.
